

Cr. Rev. No. 15/2020
Dr. Gaurav Malik Vs. CBI

03.10.2020

Present: Sh. Ashesh Lal, Advocate for revisionist/accused.
Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Matter needs further consideration.

List on 07.10.2020 at 02.30 PM for further considerations/orders.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)
Principal District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/03.10.2020

CrI. Revision No. 34/2020

M/s Add Advising Services Pvt. Ltd. Vs. CBI

03.10.2020

Present: None.

Matter taken up through VC.

It is brought to the notice of undersigned by the Reader of this Court that in the orders dated 28.09.2020, inadvertently the title of the case was mentioned as “M/s Add Advertising Services Pvt. Ltd. Vs. CBI” in place of “M/s Add Advising Services Pvt. Ltd. Vs. CBI”.

Perused the orders.

There appears to be a typographical error. **Let the case title as mentioned in the orders dated 28.09.2020, be read as “M/s Add Advising Services Pvt. Ltd. Vs. CBI” in place of “M/s Add Advertising Services Pvt. Ltd. Vs. CBI”.**

A copy of this order be sent to Ld. Trial Court concerned for necessary compliance and action.

A copy of this order be provided to the Ld. Counsel for the parties electronically.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/03.10.2020